

# ACT No. XIV OF 1938.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 8th April, 1938.)

An Act to provide for the temporary continuance of the existing protection conferred on the sugar industry in British India.

**W**HEREAS it is expedient to provide for the continuance for a period of one year of the existing protection conferred on the sugar industry in British India and to extend the date before which the Central Government is required under section 3 of the Sugar Industry (Protection) Act, 1932, to lay before the Indian Legislature the proposals referred to in the said section; It is hereby enacted as follows:—

XIII of 1932,

1. This Act may be called the Sugar Industry Protection (Temporary Extension) Act, 1938. Short title.

XIII of 1932,

2. In section 3 of the Sugar Industry (Protection) Act, 1932, for the figures "1938", where they occur for the second time, the figures "1939" shall be substituted. Amendment of section 3, Act XIII of 1932.

XXXII of 1934,

3. In the First Schedule to the Indian Tariff Act, 1934, for Item No. 17 the following shall be substituted, Amendment of First Schedule, Act XXXII of 1934.  
namely:—

" 17	SUGAR excluding confectionery.	Protective.	The rate at which excise duty is for the time being leviable on sugar, other than <i>khandsari</i> or palmyra sugar, produced in British India plus Rs. 7-4-0 per cwt.	March 31st, 1939."
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<sup>1</sup> Section 3 came into effect on the 26th March, 1938, by virtue of a declaration inserted in the Bill under the Provisional Collection of Taxes Act, 1931 (XVI of 1931).

Price anna 1 or 1½d.

G.P.D.—L31LD—7-6-38—4,000.